

ITEM NO.1501

COURT NO.5

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 354/2019

[Arising out of impugned final judgment and order dated 12-12-2018 in CRLMA No. 7960/2011 passed by the High Court of Gujarat at Ahmedabad]

PRADIP N. SHARMA

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ANR.

Respondent(s)

(IA No. 5194/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(Cr1) No. 2812/2019 (II-B)

(IA No. 97706/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 50965/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 50964/2019 - EXEMPTION FROM FILING O.T., IA No. 97702/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 50966/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-02-2025 These matters were called on for pronouncement of judgment today

For Petitioner(s) :Mr. Devadatt Kamat, Sr. Adv.
Mr. Divyesh Pratap Singh, AOR
Mr. Rajesh Inamdar, Adv.
Mr. Ajay Desai, Adv.
Mr. Amit Sangwan, Adv.

For Respondent(s) :Mr. Tushar Mehta, Solicitor General
Mr. Maninder Singh, Sr. Adv.
Mr. Mitesh Amin, A.A.G.
Ms. Swati Ghildiyal, AOR
Mr. Kanu Agarwal, Adv.
Ms. Neha Singh, Adv.

Hon'ble Mr. Justice Vikram Nath pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Prasanna B. Varale.

Leave granted.

The appeal arising out of SLP (Cr1.) No.354 of 2019 is dismissed and the appeal arising out of SLP (Cr1.) No.2812 of 2019 is allowed in terms of the signed reportable judgment.

Pending application(s), if any, shall stand disposed of.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

(Signed reportable judgment is placed on the file.)